

LOK SABHA
UNSTARRED QUESTION NO.3023
TO BE ANSWERED ON 04.08.2016

NATIONAL HANDLOOM DEVELOPMENT PROGRAMME.

3023. SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state:

- (a) the salient features of the National Handloom Development Programme (NHDP);
- (b) the State-wise details of the proposals submitted under the NHDP by various States including Chhattisgarh;
- (c) the present status of the said proposals, State/UT-wise; and
- (d) the time by which the said proposals are likely to be approved, State/UT-wise?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)
MINISTER OF STATE FOR TEXTILES
(SHRI AJAY TAMTA)

(a) to (c): National Handloom Development Programme (NHDP) is implemented for development of handloom sector. Cluster development programme is one of the components of National Handloom Development Programme (NHDP). The guidelines of the cluster development programme have been amended in June 2015, to include Block Level Cluster Approach, which is more flexible to suit the requirements of the cluster with higher scale of funding by GoI, discontinuation of the State financial contribution, direct release of funds to Implementing Agency, direct transfer of funds in the bank account of beneficiary through ECS etc. Further, a cluster in the block is eligible to avail the financial assistance upto Rs.2.00 crore for various interventions such as setting up of Common Facility Centre (CFC) (including Common Service Centre (CSC), engagement of textile designer-cum-marketing executive, construction of workshed, appointment of Cluster Development Executive (CDE), technological up-gradation, skill up-gradation etc. Besides, financial assistance upto Rs.50.00 lakh is available for setting up of dye house at district level. State-wise proposals

received and sanctioned including Chhattisgarh are as under:-

Sl. No.	State	Proposals received	Proposals approved /sanctioned
1.	Andhra Pradesh	3	3
2.	Arunachal Pradesh	12	2 (5 are under process and clarifications awaited on 5 remaining proposals)
3.	Assam	26	26
4.	Bihar	1	1
5.	Chhattisgarh	6	6
6.	Delhi	-	-
7.	Goa	-	-
8.	Gujarat	-	-
9.	Haryana	-	-
10.	Himachal Pradesh	6	3 (Clarifications sought on three proposals)
11.	Jammu & Kashmir	2	2
12.	Jharkhand	2	The proposals were lacking documents & sought for from the State Govt. of Jharkhand.
13.	Karnataka	3	1(2 proposals not found viable)
14.	Kerala	6	4 proposals have been approved & sanctioned. Sought documents/information sought from the State Govt. of Kerala for 2 proposals is still awaited.
15.	Madhya Pradesh	10	5 (Clarification awaited on 5 proposals)
16.	Maharashtra	-	-
17.	Manipur	10	All the 10 proposals have been approved & sanctioned.
18.	Meghalaya	3	3
19.	Mizoram	7	7
20.	Nagaland	5	5
21.	Odisha	20	19 proposals have been approved & sanctioned. One proposal was not found viable.
22.	Pondicherry	-	-
23.	Punjab	-	-
24.	Rajasthan	1	Revised proposal from the State Government has been sought which is awaited.
25.	Sikkim	1	1
26.	Tamil Nadu	10	10
27.	Tripura	3	3
28.	Telangana	2	2
29.	Uttar Pradesh	23	23
30.	Uttarakhand	1	1
31.	West Bengal	4	2 (2 proposals are under process)

(d): Proposals from States are approved within 2 to 3 months after receipt of viable proposals.